

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

[Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No.29/2024 07-03-2024 in CWP-(PIL) No.30/2024 07-03-2024 in CWP-(PIL) No. 36/2024 07-03-2024 in CWP-(PIL) No.42/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

(IA No. 69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 69903/2024 - EXEMPTION FROM FILING O.T., IA No.287525/2024 - INTERVENTION APPLICATION, IA No. 150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 15407-15410/2024 (IV-B)

(IA No. 150798/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 152875/2024 - INTERVENTION APPLICATION)

Date : 28-07-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Madhav Sinhal, Adv.
Mr. Akshay Amritanshu, AOR
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Aakanksha, Adv.
Ms. Ishika Gupta, Adv.
Mr. Sarthak Arya, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Sabarni Som, Adv.
Ms. Aakanksha, Adv.
Mr. Aman Dev Sharma, Adv.

For Respondent(s) :Mr. Uday Pratap Singh, Adv.

Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.
Mr. Angrej Singh, Adv.

Mr. Aadil Singh Boparai, Adv.
Mr. Gurlabh Singh, Adv.
Mr. Amarjeet Singh, AOR
Mr. Abhishek Sarin, Adv.

Mr. Paras Nath Singh, AOR
Mr. Pankaj Sheoran, Adv.
Mr. Pardeep Kumar Rapria, Adv.

Mr. Rahul Khurana, AOR

Mr. Maninderjit Singh Bedi, AG
Mr. Vivek Jain, A.A.G.
Mr. Siddhant Sharma, AOR

Mr. Tushar Manohar Khairnar, AOR

Mr. Kailash Prashad Pandey, AOR
Mr. Amit Kumar Chawla, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. S K Rajora, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Rajesh Singh, Adv.
Mr. Javed Raza, Adv.
Mr. Varun Varma, Adv.
Ms. Manisha Chawla, Adv.
Ms. Charanjeet Sidhu, Adv.
Ms. Swati Vishan, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Prakhar Shukla, Adv.
Mr. Chaman Sharma, Adv.
Mr. Saurabh Kumar Solanki, Adv.
Mr. Ravinder Pal Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. A report in a sealed cover has been received from the High-Powered Committee constituted by this Court vide order dated 02.09.2024. Apparently, report contained the brief resume of the members.
2. The Registry is directed to supply copy of the report to the

learned senior Additional Advocate General for the State of Haryana as well as learned Advocate General for the State of Punjab.

3. We have impressed upon both of them to suggest the honorarium and other logistic support that may be required to be provided to the High-Powered Committee, its Chairperson and members within three weeks.

4. Post the matters for further consideration on 25.08.2025.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR